

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

CRLMP NOS. 5025 AND 5026/2016 in Petition(s) for Special Leave to Appeal (CrI.) No(s).10620/2015

(Arising out of impugned final judgment and order dated 17/04/2014 in CRLRP No.678/2013 passed by the High Court of Madras at Madurai)

T. SELVAKUMAR

Petitioner(s)

VERSUS

P. MUTHUPANDI

Respondent(s)

(with appln. (s) for bail and compromise and exemption from filing c/c of the impugned order and interim relief and office report)

Date : 28/03/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. P.V. Yogeswaran, AOR

For Respondent(s) Mr. M.A. Chinnasamy, AOR  
Ms. C. ubavathi, Adv.  
Mr. V. Senthil Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed order. As the  
appellant is in custody, he shall be set at liberty forthwith, if  
his detention is not required in any other case.

All the CRLMPs are disposed of accordingly.

Signature Not Verified

Digitally signed by  
GULSHAN KUMAR  
ARORA  
Date: 2016.03.29  
17:18:24 IST

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master

Reason:

(Signed order is placed on the file)  
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 245 OF 2016  
(Arising out of SLP (CrI) No.10620 of 2015)

T. Selvakumar

... Appellant

VERSUS

P. Muthupandi

... Respondent

O R D E R

Leave granted.

During the pendency of the appeal, the parties have arrived at a settlement and in pursuance of the settlement, the respondent has been paid a sum of Rs.5,00,000/- (Rupees five lacs only). In view of the aforesaid, the judgment of conviction and order of sentence recorded by the learned Magistrate that has been affirmed by the appellate court and by the High Court are set aside. As the appellant is in custody, he shall be set at liberty forthwith, if his detention is not required in any other case.

The appeal is allowed in terms of the settlement.

.....,J.  
(Dipak Misra)

.....,J.  
(Shiva Kirti Singh)

New Delhi;  
March 28, 2016.